

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **09<sup>th</sup>** day of **July**, 2019

Present :

**Hon'ble Mr. Rakesh Sagar Jain, Member-J**

**Original Application No.921/2015**

Smt. Sunita W/o late Kala Singh, R/o Quarter No.T-14 H (Northern Railway) Railway South Colony, near Railway Field Subhash Nagar P.S. Subhash Nagar, Distt. Bareilly.

.....Applicant.

By Advocate –Shri P.K. Srivastava

**V E R S U S**

1. Union of India through its Secretary, (Ministry of Railway), New Delhi.
2. The Divisional Rail Manager, Northern Railway, Moradabad.
3. Senior Section Engineer (Incharge), Carriage and Wagon, Northern Railway, Bareilly Junction Bareilly.

..... Respondents

By Advocate : Shri D.D. Srivastava

**O R D E R**

Heard Shri P.K. Srivastava, counsel for the applicant and Shri L.S. Kushwaha proxy counsel for Shri D.D. Srivastava, counsel for the respondents.

2. The limited dispute between the parties as per the applicant is that husband of the applicant deceased Kala Singh has died on 15.10.2010 after seeking voluntary retirement from the respondents-department. It is submitted by the learned counsel for the applicant that the retiral dues have not been paid to the legal heirs of the deceased. In this regard, the applicant has filed a representation

dated 25.03.2015 (Annexure-A-1) before the respondents but the same has not been decided so far.

3. During course of the argument, learned counsel for the applicant submitted that he would be satisfied if a direction is given to respondent No.2 to consider and decide the representation dated 25.03.2015 (Annexure-A-1) of the applicant within a stipulated period of time. Learned counsel for the respondents has no objection if such direction is given.

4. In view of the limited prayer made by the counsel for the applicant, the respondent No.2 is directed to consider and decide the representation dated 25.03.2015 (Annexure-A-1) of the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order. The order so passed shall be communicated to the applicant.

5. It is made clear that this order shall not be construed as any expression or opinion on the merits of the case or regarding limitation.

6. In view of the above direction, the OA is disposed of. No costs.

Member-J

RKM/